

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based Video Conferencing Platform)

ITEM No. 05
IA Nos.276, 565, 591/2022 & 95/2023 in
CP (IB) No.137/BB/2019

IN THE MATTER OF:

M/s. India Renewable Energy Development Ltd. ... Petitioner
Vs.
M/s. Noble Ispat & Energies Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 10.03.2023

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. PRASANTA KUMAR MOHANTY
HON'BLE MEMBER (TECHNICAL)

PRESENT (Through Video Conferencing):

For IAs 276, 565 & 591/22, 95/23 : Shri Chandramouli Prabhakar, Adv.

ORDER

1. Heard the Ld. Counsels for the Petitioner and the Respondent.
2. Pursuant to the order dated 17.02.2023, Ld. Counsel for the Applicant in IA Nos.276, 565 and 591 of 2022 submits that he has filed Additional Written Submissions along with citations *vide* Diary No.1154 dated 28.02.2023. The same is taken on record.
3. Issue Notice to the Respondent in IA No.95 of 2023. Registry is directed to prepare the Notice and Counsel for the Applicant in IA No.95 of 2023 is permitted to collect the Notice and serve it on the Respondent along with a copy of the IA through e-mail as well as by Speed Post and to file Affidavit of Service along with tracking reports in the Registry well before the next date of hearing. Upon receipt of notice, Respondent is directed to file reply within three weeks, after duly serving the copy on the other side.
4. List the case on **11.04.2023**.

Sd/-

PRASANTA KUMAR MOHANTY
MEMBER (TECHNICAL)

Krishna

Sd/-

T. KRISHNAVALLI
MEMBER (JUDICIAL)